(b) There is at present no factory manufacturing stainless steel in India

Shri Wodeyar: May I know whether Government are contemplating the manufacture of stainless steel in the country and, if so, what measures have been taken so far?

Sardar Swaran Singh: Yes, Sir It is the intention of the Government to set up manufacturing capacity for stainless steel and other special alloys in the country Some preliminary project reports have already been obtained

Shri Wodeyar: Is it a fact that the proposal is to start the manufacture of stainless steel in the factory at Bhadravati in the Mysore State?

Sardar Swaran Singh: Some enquiry was made about the possibility of manufacturing it at the Bhadravati Iron and Steel Works, but some other proposals also are under consideration

Shri Ranga: In view of the fact that this is not a material of strategic importance or of substantial necessity here in this country and in view also of the existence of so many other industries dealing with brass and bronze utensils and so on, would Government consider the advisability of stopping these imports until we are in a position to produce them ourselves?

Sardar Swaran Singh: For the information of the hon Member, I might point out that it is not only for the manufacture of utensils and the like that stainless steel is used It is a very important alloy which is used for various industrial purposes also But we will examine this and ensure that such quantities of it may be curtailed as we can reasonably do without hitting the industry mathematical that is the same of the same

Prohibition

*769. Pandit D. N. Tiwary: Will the Minister of Home Affairs be pleased to lay a statement on the Table showing the number of prosecutions for infringement of prohibition since its enforcement in Delhi under the following charges

- (i) infringement of time limit by dealers and hostelers:
- (11) drinking on dry days:
- (111) illicit distillation;
- (iv) other charges?

The Minister of State in the Ministry of Home Affairs (Shri Datar): A statement is laid on the Table of Lok Sabha [See Appendix II, annexure No 94]

Pandit D. N. Tiwary: In the statement it is given that 446 cases were lodged. May I know the nature of the cases and also how many of them were punished?

Shri Datar: I have not got the details here, but they are excise offences

Pandit D. N. Tiwary: In the categories 1, 2 and 3, no offence is committed Under 4, there are 446 May I know what are these cases?

Mr. Speaker: The hon Member did not ask for that If he had asked for the details I would have put it as an unstarred question

Pandit D. N. Tiwary: He has given 446 cases What are the charges?

Mr. Speaker: If details are asked, it could not have been a starred question. I would have disallowed it and put it as an unstarred question. We could not have the details of all the 446 cases here.

Shri Radha Raman: May I know whether, as a result of the prohibition programme in Delhi there has been an increase in illegal trade by bootleggers and others in liquor and whether Government are aware of it and are taking some effective steps for checking it?

The Minister of Home Affairs (Pandit G. B. Pant): Yes; a special squad has been appointed for this purpose. There has, probably, been an increase because whenever attempts are made to restrict the use of any commodity, then alone the occasion arises for illicit traffic. So, so long as liquor could be very easily had, it was easier to get it in a legitimate way. So, presumbaly, there has been an increase. Special steps have been taken in order to guard against such abuses getting worse.

Shri Mahanty: May I know whether the offences are on the increase or on the decrease and whether the penal measures to enforce prohibition has proved a success?

Pandit G. B. Pant: Excise offences have increased; that is, more men have been offending than it used to be in the past.

Shri Narayanankutty Menon: May I know whether the sale of foreign liquor has gone down since the introduction of symbolic restrictions?

Pandit G. B. Pant: The restrictions are not symbolic. Whether it has gone down or not can be known only at the end of the year.

Dr. Sushila Nayar: May I know what steps, if any, Government have taken to enlist public co-operation in dealing with crimes against prohibition?

Pandit G. B. Pant: Government welcome public co-operation and expect co-operation from every person who is interested in temperance.

Dr. Sushila Nayar: I know that is the general position of Government. But I want to know whether Government are trying to make any deliberate and organised effort to enlist public co-operation. Have the Government taken the initiative on their own?

Pandit G. B. Pant: Government has taken the initiative and would welcome public co-operation, and will be prepared to consider any suggestion that hon. Members may have to make in this connection.

Shri Jaipal Singh: Have they been considering the desirability of removing the anomaly of having dry days during the rains?

Kerala Education Bill

•710. Shri Radha Raman. Shri Maniyangadan: Shri Siddiah:

With the Minister of Home Affairs be pleased to state:

- (a) whether Kerala Education Bill 1957 authorising Government to take over schools was approved by the Government of India; and
- (b) if not, whether any communication in this respect was addressed to Kerala Government?

The Minister of Home Affairs (Pandit G. B. Pant): (a) No.

(b) Yes. Normally State Governments consult the Government of India on all Bill which under the provisions of the Constitution have to be reserved for the consideration of the President. The Kerala Education Bill contained provisions for taking over the management and acquisition of aided and recognised schools and payment of compensation. The Kerala Government, accordingly, consulted the Government of India on the provisions of the draft Bill and the views of the Government of India were communicated to them.

Shri Radha Raman: May I know whether, in view of the controversy which is appearing in the Press as well as in the public with regard to this Bill between the Centre and the Government of Kerala, such communications as are exchanged will be laid before the House?

Pandit G. B. Pant: I have written to the Chief Minister of Kerala about this, and if he agrees I might place the papers on the Table, but I would not do so except with his consent.

Shri Radha Raman: May I know whether the Government is aware of